

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 847 of 2020**

**IN THE MATTER OF:**

**Sunil Parmanand Kewalramani**

**...Appellant**

**Versus**

**Kestrel Import & Export Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.**

**For Respondent: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**With**

**Company Appeal (AT) (Insolvency) No. 848 of 2020**

**IN THE MATTER OF:**

**Parmanand Kewalramani**

**...Appellant**

**Versus**

**Modlite Holdings Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.**

**For Respondent: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**With**

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**Company Appeal (AT) (Insolvency) No. 853 of 2020**

**IN THE MATTER OF:**

**Sunil Parmanand Kewalramani & Ors.**

**...Appellants**

**Versus**

**Urban Sancturies Developers Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellants: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.**

**For Respondent: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**With**

**Company Appeal (AT) (Insolvency) No. 1016 of 2020**

**IN THE MATTER OF:**

**Kestrel Import & Export Pvt. Ltd.**

**...Appellant**

**Versus**

**Sunil Parmanand Kewalramani**

**...Respondent**

**Present:**

**For Appellant: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**For Respondents: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.**

**With**

**Company Appeal (AT) (Insolvency) No. 1018 of 2020**

**IN THE MATTER OF:**

**Urban Sancturies Developers Pvt. Ltd.**

**...Appellant**

**Versus**

**Sunil Parmanand Kewalramani & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**For Respondents: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates for R-1.**

**With**

**Company Appeal (AT) (Insolvency) No. 1019 of 2020**

**IN THE MATTER OF:**

**Modlite Holdings Pvt. Ltd.**

**...Appellant**

**Versus**

**Parmanand Kewalramani**

**...Respondent**

**Present:**

**For Appellant: Mr. Pratik Tripathi, CS with Ms. Samiksha, Advocate.**

**For Respondents: Mr. Dushyant Manocha, Ms. Annanya Ghosh and Ms. Ragini Gupta, Advocates.**

**With**

**Company Appeal (AT) (Insolvency) No. 1064 of 2020**

**IN THE MATTER OF:**

**Orator Marketing Pvt. Ltd.**

**...Appellant**

**Versus**

**Samtex Desinz Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Purti Gupta and Mr. Lzafeer Ahmad, Advocates.**

**For Respondent: Mr. Aniruddha Deshmukh, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**20.01.2021:** Shri Dushyant Manocha, Advocate submits that he appears for Appellant in Company Appeal (AT) (Insolvency) No. 847/2020, 848/2020 and 853/2020 and all Respondents in Company Appeal (AT) (Insolvency) No. 1016/2020, 1018/2020 and 1019/2020. In Company Appeal (AT) (Insolvency) No.1064 of 2020, which is being heard together with other appeals in the batch, Ms. Purti Gupta, Advocate appears for the Appellant whereas Mr. Aniruddha Deshmukh, Advocate appears for Respondent. Thus, service in all appeals in this batch is complete.

Reply affidavit has been filed in Company Appeal (AT) (Insolvency) No.1064 of 2020 but rejoinder has not been filed by the Appellant. Ms. Purti Gupta, Advocate representing the Appellant in this appeal submits that written submissions have been filed and she does not intend to file rejoinder.

*Company Appeal (AT) (Insolvency) No. 847 of 2020, 848 of 2020, 853 of 2020, 1016 of 2020, 1018 of 2020, 1019 of 2020 & 1064 of 2020.*

Pleadings are not complete in Company Appeal (AT) (Insolvency) No. 1016/2020, 1018/2020 and 1019/2020. Let reply affidavits be filed within 10 days in these appeals. Rejoinder thereto may be filed by the Appellant within 10 days thereof. Short written submissions, not exceeding three pages supported by compilation of relevant case law may also be filed alongwith the pleadings.

Post the batch of appeals 'for admission (after notice)' on **11<sup>th</sup> February, 2021** before Court No. II.

Shri Aniruddha Deshmukh, learned counsel representing the Respondent submits that the issues raised in Company Appeal (AT) (Insolvency) No.1064 of 2020 are entirely distinct from the issues arising in other appeals in the batch, therefore, this appeal may be delinked from the batch. This submission is also supported by Ms. Purti Gupta, learned counsel for the Appellant, who submits that the issues are not common. We accordingly order to delink Company Appeal (AT) (Insolvency) No.1064 of 2020 from the batch. This appeal be posted 'for hearing' on **11<sup>th</sup> February, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*

*Company Appeal (AT) (Insolvency) No. 847 of 2020, 848 of 2020, 853 of 2020, 1016 of 2020, 1018 of 2020, 1019 of 2020 & 1064 of 2020.*